

## HC permits Sidharthan's family to withdraw money

The Kerala High Court has permitted the family of Sidharthan J.S., a 20-year-old student who was found dead at the College of Veterinary and Animal Sciences in Wayanad in February 2024 allegedly following ragging, to withdraw the compensation amount of ₹7 lakh that the State government had deposited with its registry. The amount had been deposited based on a directive issued by the National Human Rights Commission (NHRC) and a subsequent directive on July 2 by a Division Bench. On Friday, the Bench permitted the family to withdraw the amount, pending a final decision on an appeal filed by the State government.

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# UP averages five police encounters a day since '17

**Pathikrit.Chakraborty**  
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**Lucknow:** Since March 20, 2017, UP police have conducted 15,140 encounters across the state, averaging almost five a day. These encounters resulted in the deaths of 243 criminals and the arrest of over 31,000 accused, according to UP police data up to Aug 6, 2025. The data shows that 1,720 cops were injured in these confrontations while 18 were killed in the line of duty.

DGP Rajeev Krishna said every action is taken with transparency, adherence to legal pro-

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**- Rajeev Krishna | DGP**

cedure, and respect for human rights. The significant decline in organised crime since 2017 reflects the commitment to ensuring a safe and secure environment for the state's people and a policy of zero tolerance towards crime and criminals. "UP police have followed NHRC guidelines in these encounters," he said.

► **Meerut zone, P11**

# Meerut zone recorded max no. of encounters

► Continued from P 1

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Meerut zone recorded the highest number of encounters (4,282), followed by Agra zone (2,326) and Bareilly zone (2,004). In Meerut alone, 81 criminals were killed, 2,951 injured, and 4,568 arrested during this period. In Lucknow Zone, police conducted 806 encounters, killing 17 criminals and arresting 1,781, with 166 police personnel injured.

The Gautam Buddha Nagar Commissionerate saw 1,084 encounters, while Kanpur Zone reported 671.

Western Uttar Pradesh zones and commissionerates dominate the encounter figures. Meerut, Agra, Bareilly, and Gautam Buddha Nagar together account for over half of all encounters statewide. Officials attribute this to the concentration of organised criminal networks in these areas.

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bad Commissionerate (696). Varanasi Commissionerate reported 124 encounters, while Lucknow Commissionerate saw 132.

Senior police officers say the encounters were largely the result of armed criminals opening fire during raids, prompting retaliatory action. "The objective has always been to ensure public safety and law enforcement, with encounters being a last resort in situations where criminals fire at police teams," a senior officer said.

Some of the important encounters include those of Vikas Dubey, who had a bounty of Rs 5 lakh on his head. He was involved

in 60 criminal cases and killed eight police officers, including a DSP. Shakeel Ahmad, another criminal with a bounty of Rs 2.5 lakh, was involved in 25 cases. His criminal activities were a significant concern. Kamal Bahadur, also with a bounty of Rs 2.5 lakh, was linked to 10 criminal cases.

His elimination was seen as a relief to the local communities affected by his crimes. Lastly, Laxman Yadav, who had a bounty of Rs 1.5 lakh, was involved in 34 cases. His criminal record was extensive, and his encounter marked the end of a long-standing threat in the region.



# Since March 2017, UP has averaged 5 encounters/day

## 243 Criminals Killed, 31,000 Accused Held

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He mentioned that during exchanges of fire with criminals, police officers have shown exceptional bravery, laid down their lives in the line of duty, and suffered bullet injuries. "Under the policy of zero tolerance of crime and criminals, extensive operations against gang lords and mafia have been undertaken since 2017 and will continue," he said.

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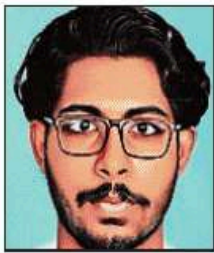
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# HC allows parents to withdraw amount

TIMES NEWS NETWORK

**Kochi:** High court has permitted the parents of **J S Sidharthan**, a student who was found dead by hanging after brutal ragging at the Pookode veterinary college campus, to withdraw the compensation amount of Rs 7 lakh deposited by the state with the high court registry, subject to the petition's outcome.



## COMPENSATION FOR SIDHARTHAN'S DEATH

The bench of Chief Justice Nitin Jamdar and Justice Basant Balaji was considering state's petition against National Human Rights Commission's (NHRC) order, which had awarded Rs 7 lakh to Sidharthan's parents as compensation. Sidharthan was found hanging in the bathroom of the college hostel on Feb 18, 2024.

During a previous hear-

ing, HC had directed the state to deposit the amount with HC registry for consideration of the petition. The state deposited the amount on July 4, after which the bench impleaded the parents of the deceased as parties to the case.

On Friday, M R Sheeba, Sidharthan's mother, filed an affidavit stating that several people in Kerala had extended emotional support to the family in challenging the brutal act, which she alleged was carried out with the blessings of the govt in power. She said SFI and its representatives were attempting to portray that the family's loss had been compensated by the amount ordered by NHRC. She added that although the family was in dire need of financial assistance, the continued onslaught from those supporting the govt would be even more unbearable.

NHRC had issued its order to the state govt on Oct 1, 2024, directing payment of compensation to Sidharthan's parents, based on a complaint filed by BJP spokesperson Sandeep Vachaspati.



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**Lucknow:** Since March 20, 2017, Uttar Pradesh police have conducted 15,140 encounters across the state, averaging one every 12.6 hours, and two in a little more than 24 hours. These encounters resulted in the deaths of 243 wanted criminals and the arrest of over 31,000 accused, according to UP police data up to Aug 6, 2025.

The data shows that 1,720 police personnel were injured in these armed confrontations, while 18 were killed in the line of duty.

State DGP Rajeev Krishna said every action is taken with transparency, adherence to legal procedure, and respect for human rights. "UP police have followed NHRC guidelines in these encounters," he said.

He mentioned that during exchanges of fire with dreaded criminals, police officers have shown exceptional bravery, laid down their lives in the line of duty, and suffered bullet injuries. "Under the policy of zero tolerance of crime and criminals, extensive operations against gang lords and mafia have been undertaken

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# Sritej's condition is stabilising, progress painfully slow: Docs

**Yashaswini.Sri**  
@timesofindia.com

**Hyderabad:** Nine-year-old Sritej, who was injured in the Pushpa 2 stampede on Dec 4 last year, continues to fight for his life. This, even as the National Human Rights Commission (NHRC) has issued a show-cause notice to the state chief secretary, asking why the commission should not recommend compensation of Rs5 lakh to the family of Revathi, Sritej's mother, who died in the stampede.

After spending almost five months in intensive care, Sritej was discharged in April and transferred to a rehabili-

## PUSHPA 2 STAMPEDE

tation centre in Ramgopalpet for ongoing neurological rehabilitation. However, his recovery has been painfully slow, with doctors noting only around a 5% improvement in his condition.

Speaking to TOI, his father Mogadampalli Bhaskar said: "There has barely been any improvement in his health. My son still struggles to recognise us. He mostly just stares, with very little emotion on his face. He is currently undergoing speech and swallowing therapy. We are holding on to hope for his recovery."

Sritej recently underwent knee surgery and was discharged from a private hospital in city on Monday. Bhaskar said, with the PoP cast on his knee, he is now receiving therapy at home. "His condition



According to doctors, Sritej's recovery has been painfully slow, with doctors noting only around a 5% improvement in his condition. He is currently undergoing speech and swallowing therapy, said doctors

is stabilising. He's on the path to recovery, though progress is slow," said doctors. Prior to knee surgery, doctors performed an endoscopic gastrostomy procedure, which allowed for direct delivery of nutrition through a wide feeding tube placed in his stomach.

Sritej was brought to the emergency department in a semi-conscious state after sustaining injuries in the stampede outside Sandhya Theatre on Dec 4.

Following the incident, he remained unconscious for an extended period and suffered respiratory failure, along with severe neurological complications that required ventilator support for several weeks. He underwent multiple procedures in the paediatric intensive care unit (PICU) and was gradually eased off sedation, mechanical ventilation, and tube feeding over several months.



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His elimination was seen as a relief to the local communities affected by his crimes. Lastly, Laxman Yadav, who had a bounty of Rs 1.5 lakh, was involved in 34 cases. His criminal record was extensive, and his encounter marked the end of a long-standing threat in the region.

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### **HC grants Sidharthan's parents permission to withdraw ₹7 lakh given by NHRC**

Kochi: The High Court has granted permission to the parents of J S Sidharthan, who was found dead at the College of Veterinary and Animal Sciences, Pookode, Wayanad, following brutal ragging, to withdraw the compensation amount of ₹7 lakh awarded by the National Human Rights Commission (NHRC). The court said the withdrawal of the amount will be subject to the outcome of the writ appeal filed by the state against the NHRC's order. The court had earlier directed the state government to deposit the amount before its registry. When the appeal came up for hearing, the counsel for Sidharthan's mother submitted that the family is finding struggling to make both ends meet. "The emotional support extended by several people is giving them the strength to challenge the brutal action, which was performed with the blessings of the government," the counsel said.



## मेरठ में बच्चों की डूबने से मौत पर एन.एच.आर.सी. ने यू.पी. सरकार और डी.जी.पी. को नोटिस भेजा

नई दिल्ली, 8 अगस्त (प.स.): राष्ट्रीय मानवाधिकार आयोग (एन.एच.आर.सी.) ने उत्तर प्रदेश के मेरठ जिले में तीन बच्चों की डूबने से मौत की घटना पर स्वतः संज्ञान लेते हुए राज्य सरकार और पुलिस महानिदेशक (डी.जी.पी.) को नोटिस जारी किया है। आयोग ने 2 सप्ताह में विस्तृत रिपोर्ट मांगी है।

यह मामला 3 अगस्त का है, जब मेरठ की एक नव विकसित कॉलोनी में भवन निर्माण स्थल पर छह फुट गहरे गड्ढे में 3 बच्चे डूब गए। रिपोर्ट्स के मुताबिक, यह गड्ढा करीब 40 दिन पहले एक बिल्डर द्वारा खोदा गया था और उसे खुला

छोड़ दिया गया था। बारिश का पानी भर जाने के कारण यह गड्ढा जानलेवा बन गया। बताया गया कि बच्चे पास की दुकान से चॉकलेट खरीदकर लौट रहे थे, तभी हादसे का शिकार हो गए। एन.एच.आर.सी. ने इस घटना को मानवाधिकारों का संभावित उल्लंघन मानते हुए मामले की जांच, दोषियों पर कार्रवाई, और परिजनों को मुआवजे की स्थिति पर रिपोर्ट मांगी है। आयोग ने इसी प्रकार की एक अन्य घटना पर महाराष्ट्र सरकार को भी नोटिस भेजा है, जिसमें नांदेड़ के पास जल निकासी कार्य के दौरान मलबा गिरने से एक श्रमिक की मौत और तीन अन्य घायल हो गए थे।

## एनएचआरसी ने एसपी से मांगी रिपोर्ट

रांची। रामगढ़ में एक युवती की कथित आत्महत्या के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। युवती ने अपने सुसाइड नोट में रामगढ़ पुलिस पर मानसिक उत्पीड़न का गंभीर आरोप लगाया था। आयोग ने इस मामले में रामगढ़ के एसपी अजय कुमार को नोटिस जारी कर चार सप्ताह के भीतर विस्तृत एक्शनटेकनरिपोर्ट (एटीआर) दाखिल करने का निर्देश दिया है।

यह मामला चाइल्ड राइट्स फाउंडेशन के सचिव वैद्यनाथ कुमार की शिकायत के बाद सामने आया था। शिकायत में कहा गया है कि रामगढ़ के इंदिरा नगर में रहने वाली एक युवती ने पुलिस द्वारा लगातार उत्पीड़न किए जाने के बाद आत्महत्या कर ली।



## एनएचआरसी ने एसपी से मांगी रिपोर्ट

रांची। रामगढ़ में एक युवती की कथित आत्महत्या के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। युवती ने अपने सुसाइड नोट में रामगढ़ पुलिस पर मानसिक उत्पीड़न का गंभीर आरोप लगाया था। आयोग ने इस मामले में रामगढ़ के एसपी अजय कुमार को नोटिस जारी कर चार सप्ताह के भीतर विस्तृत एक्शन टेकन रिपोर्ट (एटीआर) दाखिल करने का निर्देश दिया है।

यह मामला चाइल्ड राइट्स फाउंडेशन के सचिव वैद्यनाथ कुमार की शिकायत के बाद सामने आया था। शिकायत में कहा गया है कि रामगढ़ के इंदिरा नगर में रहने वाली एक युवती ने पुलिस द्वारा लगातार उत्पीड़न किए जाने के बाद आत्महत्या कर ली।



## राष्ट्रीय मानवाधिकार आयोग ने एसपी से 15 दिन में मांगी रिपोर्ट

भिवानी। सदर थाना क्षेत्र के एक गांव में नाबालिग बेटी पर पिता द्वारा किए गए एसिड अटैक के मामले में राष्ट्रीय मानवाधिकार आयोग ने कड़ा संज्ञान लिया है। आयोग ने प्रवर पुलिस अधीक्षक को नोटिस जारी कर 15 दिन के अंदर एक्शन टेकन रिपोर्ट मांगी है।

शिकायतकर्ता और हरियाणा राज्य वाल अधिकार संरक्षण आयोग के पूर्व सदस्य सुशील वर्मा ने हरियाणा सरकार से पीड़िता का मुफ्त इलाज कराने और जिला बाल कल्याण समिति द्वारा मामले की मॉनिटरिंग की मांग की है। उन्होंने पीड़िता के 15 वर्षीय छोटे भाई की सुरक्षा सुनिश्चित करने की गुहार लगाई है जो इस मामले का इकलौता चश्मदीद और अब परिवार में अकेला असहाय बचा है। संवाद



## राष्ट्रीय मानवाधिकार आयोग ने एसपी से 15 दिन में मांगी रिपोर्ट नाबालिग बेटी पर एसिड अटैक का मामला

संवाद न्यूज एजेंसी

भिवानी। जिले के सदर थाना क्षेत्र के एक गांव में नाबालिग बेटी पर पिता द्वारा किए गए एसिड अटैक के मामले में राष्ट्रीय मानवाधिकार आयोग ने कड़ा संज्ञान लिया है। आयोग ने भिवानी के प्रवर पुलिस अधीक्षक को नोटिस जारी कर 15 दिन के अंदर एक्शन टेकन रिपोर्ट मांगी है।

इस मामले में शिकायतकर्ता और हरियाणा राज्य बाल अधिकार संरक्षण आयोग के पूर्व सदस्य सुशील वर्मा ने हरियाणा सरकार से पीड़िता का मुफ्त इलाज कराने और जिला बाल कल्याण समिति द्वारा मामले की मॉनिटरिंग की मांग की है। उन्होंने पीड़िता के 15 वर्षीय छोटे भाई की सुरक्षा सुनिश्चित करने की गुहार लगाई है जो इस मामले का इकलौता चश्मदीद और अब परिवार में अकेला असहाय बचा है।

यह घटना तीन अगस्त की है, जब शराब के नशे में धुत पिता ने अपनी 17 वर्षीय बेटी पर बैटरी का तेजाब डालकर उसकी हत्या की कोशिश की थी। छह अगस्त को

मैंने मामले की शिकायत राष्ट्रीय मानवाधिकार आयोग को दी थी। शिकायत पर संज्ञान लेते हुए आयोग ने भिवानी प्रवर पुलिस अधीक्षक से दो सप्ताह में एक्शन टेकन रिपोर्ट तलब की है। पीड़िता का एक छोटा नाबालिग भाई भी है। उसकी सुरक्षा के लिए जिला बाल कल्याण समिति को तुरंत संज्ञान लेते हुए जरूरी कदम उठाने चाहिए क्योंकि वह इस मामले का इकलौता चश्मदीद भी है।

- सुशील वर्मा, पूर्व सदस्य,  
हरियाणा राज्य बाल अधिकार  
संरक्षण आयोग।



बाल कल्याण समिति की तरफ से पीड़िता की हर संभव आर्थिक मदद कराई जाएगी और उसे न्याय दिलाया जाएगा। उसके उपचार के संबंध में भी रोहतक पीजीआई जाकर जानकारी जुटाई जाएगी। लड़की के नाबालिग भाई के संबंध में सदर पुलिस थाना एसएचओ से भी बात की गई है।

- सतेंद्र सिंह तंवर, सदस्य, जिला  
बाल कल्याण समिति, भिवानी।

सदर थाना पुलिस ने आरोपी पिता के खिलाफ संबंधित धाराओं में मामला दर्ज कर उसे गिरफ्तार कर जेल भेज दिया था।

PIB

National Human Rights Commission

**NHRC, India takes suo motu cognizance of the reported burning of a girl student by the cook for asking for food at a residential school in the Shakurabad area of Jehanabad district, Bihar**

Issues notices to the District Magistrate and the Superintendent of Police, Jehanabad, Bihar

The report to include the health status of the student

<https://www.pib.gov.in/PressReleasePage.aspx?PRID=2154288>

Posted On: 08 AUG 2025 5:57PM by PIB Delhi

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a girl student, who asked for food from the cook of her residential school, was burned with a hot spatula, due to which she suffered burn injuries. Reportedly, the incident happened at Kasturba Gandhi Girls Residential School in the Shakurabad area of Jehanabad district, Bihar.

The Commission has examined that the contents of the news report, if true, raise a serious issue of violation of the human rights of the victim. Therefore, it has issued notices to the District Magistrate and the Superintendent of Police, Jehanabad, Bihar calling for a detailed report on the matter within two weeks. The report is expected to include the health status of the injured student.

According to the media report, carried on 5th August, 2025, the cook was accused of a similar incident in the past and had previously been transferred to a different department due to a complaint against her.

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NSK

(Release ID: 2154288)



The Times of India

**NHRC notice over attack on student**

<https://timesofindia.indiatimes.com/city/patna/nhrc-notice-over-attack-on-student/articleshow/123192886.cms>

Aug 8, 2025, 10.36 PM IST

Patna: The National Human Rights Commission (NHRC) on Friday took suo motu cognizance of a media report that a girl student, who asked for food from the cook of her residential school, was burned with a hot spatula (tawa), due to which she suffered burn injuries.

The incident took place at Kasturba Gandhi Girls Residential School in Shakurabad area of Jehanabad district a few days back.

"The commission said that the contents of the news report, if true, raise a serious issue of violation of the human rights of the victim. Therefore, it has issued notices to the DM and the SP, Jehanabad, calling for a detailed report on the matter within two weeks. The report is expected to include the health status of the injured student," a spokesperson of the commission told TOI on Friday.

"According to the media report, the said cook was accused of a similar incident in the past and had previously been transferred to a different department due to a complaint against her," the spokesperson said.

Devdiscourse

### **NHRC Acts on Shocking Abuse Case at Bihar School**

The National Human Rights Commission (NHRC) has issued notices to authorities in Bihar's Jehanabad after a girl student was reportedly burnt with a spatula by her school cook. The incident raises serious human rights concerns, and a detailed report is expected within two weeks.

<https://www.devdiscourse.com/article/law-order/3535243-tragedy-unfolds-at-el-teniente-investigators-unravel-copper-mine-collapse>

Devdiscourse News Desk | New Delhi | Updated: 08-08-2025 19:36 IST | Created: 08-08-2025 19:36 IST

The National Human Rights Commission (NHRC) has demanded answers from district authorities in Jehanabad, Bihar, following distressing reports of abuse involving a student at a residential school.

A girl from Kasturba Gandhi Girls Residential School allegedly suffered burns after being attacked with a hot spatula by the school's cook when she requested food. The NHRC has taken suo motu cognisance of the incident based on media reports.

Authorities have been asked to provide a detailed report within two weeks, which must include the student's health status. Moreover, the cook has been implicated in similar past incidents and had faced departmental transfers previously.

(With inputs from agencies.)



PTI

**NHRC notice to Jehanabad DM, SP over girl student being 'burnt' with hot spatula**

<https://www.ptinews.com/editor-detail/NHRC-notice-to-Jehanabad-DM--SP-over-girl-student-being--burnt--with-hot-spatula/2805443>

NEW DELHI: (Aug 8) The NHRC on Friday said it has issued notices to district authorities in Bihar's Jehanabad over reports that a girl student was allegedly burnt with a hot spatula after she had asked the cook of her residential school for food. Reportedly, the incident happened at Kasturba Gandhi Girls Residential School in the Shakurabad area, it said in a statement. The National Human Rights Commission has "taken suo motu cognisance of a media report that a girl student, who asked for food from the cook of her residential school, was burned with a hot spatula, due to which she suffered burn injuries".

The Week

**NHRC notice to Jehanabad DM SP over girl student being 'burnt' with hot spatula**

<https://www.theweek.in/wire-updates/national/2025/08/08/des48-nhrc-bihar-girl.html>

PTI Updated: August 08, 2025 19:18 IST

New Delhi, Aug 8 (PTI) The NHRC on Friday said it has issued notices to district authorities in Bihar's Jehanabad over reports that a girl student was allegedly burnt with a hot spatula after she had asked the cook of her residential school for food.

Reportedly, the incident happened at Kasturba Gandhi Girls Residential School in the Shakurabad area, it said in a statement.

The National Human Rights Commission has "taken suo motu cognisance of a media report that a girl student, who asked for food from the cook of her residential school, was burned with a hot spatula, due to which she suffered burn injuries".

The commission has examined that the content of the news report, if true, raises a serious issue of violation of the human rights of the victim.

Therefore, it has issued notices to the district magistrate and the superintendent of police of Jehanabad, seeking a detailed report in two weeks. The report is expected to include the health status of the injured student, the statement said.

According to the media report, carried on August 5, the cook was accused of a similar incident in the past and had previously been transferred to a different department due to a complaint against her, it said.

(This story has not been edited by THE WEEK and is auto-generated from PTI)



The Print Hindi

## गर्म करछी से छात्रा को जलाने के मामले में एनएचआरसी ने जहानाबाद के डीएम, एसपी को नोटिस भेजा

<https://hindi.theprint.in/india/nhrc-sent-notice-to-dm-sp-of-jehanabad-in-case-of-burning-a-girl-student-with-a-hot-ladle/853048/?amp>

भाषा\_8 August, 2025

नयी दिल्ली, आठ अगस्त (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बिहार के जहानाबाद में आवासीय विद्यालय के रसोइये से खाना मांगने पर कथित तौर पर गर्म करछी से एक छात्रा को जलाने के मामले में जिले के अधिकारियों को नोटिस जारी किये हैं।

एक बयान में कहा गया है कि यह घटना शकूराबाद क्षेत्र के कस्तूरबा गांधी बालिका आवासीय विद्यालय में हुई।

बयान के अनुसार राष्ट्रीय मानवाधिकार आयोग ने 'मीडिया में आई एक खबर का स्वतः संज्ञान लिया है, जिसमें कहा गया है कि अपने आवासीय विद्यालय के रसोइये से खाना मांगने पर छात्रा के शरीर पर गर्म करछी लगा दी गई, जिसके कारण वह जल गई।'

बयान में कहा गया है कि आयोग का मानना है कि यदि खबर सत्य है, तो इससे पीड़ित के मानवाधिकारों का गंभीर उल्लंघन हुआ है।

बयान में कहा गया है कि इसलिए, जिला मजिस्ट्रेट और जहानाबाद के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट देने के लिए कहा गया है।

बयान में कहा गया है कि रिपोर्ट में छात्रा की स्वास्थ्य के बारे में भी जानकारी दी जाए।

पांच अगस्त को प्रकाशित खबर के अनुसार, रसोइया पर पहले भी इसी तरह की हरकत का आरोप लगा था और शिकायत मिलने के बाद उसे दूसरे विभाग में स्थानांतरित कर दिया गया था।

भाषा जोहेब सुरेश

सुरेश

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.

Hindu

### **HC permits Sidharthan's family to withdraw compensation amount of ₹7 lakh**

The 20-year-old student was found dead at the College of Veterinary and Animal Sciences in Wayanad in February 2024, allegedly following ragging

<https://www.thehindu.com/news/national/kerala/hc-permits-sidharthans-family-to-withdraw-compensation-amount-of-7-lakh/article69910455.ece>

Published - August 08, 2025 09:09 pm IST - KOCHI

The Hindu Bureau

The Kerala High Court has permitted the family of Sidharthan J.S., a 20-year-old student who was found dead at the College of Veterinary and Animal Sciences in Wayanad in February 2024, allegedly following ragging, to withdraw the compensation amount of ₹7 lakh that the State government had deposited with its registry.

This amount had been deposited based on a directive issued by the National Human Rights Commission (NHRC) and a subsequent directive on July 2 by a Division Bench of Chief Justice Nitin Jamdar and Justice Basanth Balaji. On Friday, the same Bench permitted the family to withdraw the amount, pending a final decision on an appeal filed by the State government.

The State government had earlier this year challenged the NHRC order of October 2024 before the High Court, claiming that the commission did not have the power to order compensation. The court questioned the delay on the part of the government in filing the petition and went on to direct the government to deposit the sum in its registry.

Insamachar

## **NHRC ने बिहार में एक आवासीय विद्यालय में खाना मांगने पर रसोइया द्वारा एक छात्रा को जलाए जाने की कथित घटना का स्वतः संज्ञान लिया**

<https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-alleged-incident-of-burning-of-a-girl-student-by-a-cook-in-a-residential-school-in-bihar-for-asking-for-food/>

Editor Posted on 8 अगस्त 2025

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसके अनुसार एक छात्रा ने अपने आवासीय विद्यालय की रसोइया से भोजन मांगा था लेकिन रसोइया ने उसे गर्म स्पैटुला से जला दिया गया जिसके कारण वह झुलस गई। सूचना के अनुसार, यह घटना बिहार के जहानाबाद जिले के शकुराबाद क्षेत्र में कस्तूरबा गांधी बालिका आवासीय विद्यालय में हुई।

आयोग ने पाया कि अगर यह समाचार रिपोर्ट सही है तो यह पीड़िता के मानवाधिकारों के गंभीर उल्लंघन का मामला है। इसलिए आयोग ने जहानाबाद के ज़िला मजिस्ट्रेट और पुलिस अधीक्षक को नोटिस जारी कर दो हफ्ते के अंदर मामले पर विस्तृत रिपोर्ट देने के लिए कहा है। रिपोर्ट में घायल छात्रा की स्वास्थ्य स्थिति का विवरण भी शामिल होना अपेक्षित है।

05 अगस्त, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, रसोइया पर पहले भी इसी तरह का आरोप लगाया गया था और उसके खिलाफ शिकायत के कारण उसे दूसरे विभाग में स्थानांतरित कर दिया गया था।



Times of India

**Student's death following ragging: HC allows J S Sidharthan's parents to withdraw compensation amount**

<https://timesofindia.indiatimes.com/city/kochi/students-death-following-ragging-hc-allows-j-s-sidharthans-parents-to-withdraw-compensation-amount/articleshow/123191632.cms>

Aug 8, 2025, 08.57 PM IST

Kochi: High court has permitted the parents of J S Sidharthan, a student who was found dead by hanging after brutal ragging at the Pookode veterinary college campus, to withdraw the compensation amount of Rs 7 lakh deposited by the state with the high court registry, subject to the outcome of the petition.

The order was issued by a bench of Chief Justice Nitin Jamdar and Justice Basant Balaji in the state's petition challenging the order of the National Human Rights Commission (NHRC), which had awarded Rs 7 lakh to Sidharthan's parents as compensation. Sidharthan was found hanging in the bathroom of the college hostel on Feb 18, 2024, following two days of brutal ragging.

During a previous hearing, HC had directed the state to deposit the amount with the high court registry for consideration of the petition. The state deposited the amount on July 4, after which the bench impleaded the parents of the deceased as parties to the case.

On Friday, M R Sheeba, Sidharthan's mother, filed an affidavit stating that several people in Kerala had extended emotional support to the family in challenging the brutal act, which she alleged was carried out with the blessings of the govt in power. She further stated that the Students Federation of India (SFI) and its representatives were attempting to portray that the loss suffered by the family had been compensated by the amount ordered by the NHRC. She added that although the family was in dire need of financial assistance, the continued onslaught from those supporting the govt would be even more unbearable, and the family might not be able to withstand it.

NHRC had issued its order to the state govt on Oct 1, 2024, directing the payment of compensation to Sidharthan's parents, based on a complaint filed by BJP spokesperson Sandeep Vachaspati.

Hindu Post

## **Illegal Mazar built in Delhi school playground sparks outrage: NHRC intervenes as Islamists encroach**

<https://hindupost.in/crime/illegal-mazar-built-in-delhi-school-playground-sparks-outrage-nhrc-intervenes-as-islamists-encroach/>

August 8, 2025

“Illegal Mazar built in Delhi school playground sparks outrage: NHRC intervenes as Islamists encroach”, Organiser, August 8, 2025:

“An illegal Mazar was constructed overnight inside the premises of a Municipal Corporation Primary School in B4 Nandnagari, Delhi, turning a children’s playground into contested territory.

The makeshift structure, named Jhod Wale Peer Baba, was never part of any approved plan but now occupies land meant for students’ recreation.

The controversy erupted after a video from the site went viral, showing a Muslim man and women gathered around the newly built shrine. The footage triggered widespread outrage, with citizens accusing the Municipal Corporation of Delhi (MCD) of willful negligence and even possible complicity in allowing the encroachment.

National Human Rights Commission (NHRC) member Priyank Kanungo took swift cognisance of the matter after the video surfaced online. “This is wrong. Email the details in this regard, we will take action to remove it,” Kanungo publicly declared, stressing that such blatant land grabs encroach on the fundamental rights of schoolchildren. His intervention has elevated the matter from a local grievance to a national concern, placing authorities under intense scrutiny.

Public reaction has been immediate and scathing. Social media users slammed MCD officials for failing to safeguard public property, with many alleging deliberate inaction. “This is the result of MCD’s negligence... Action should be taken against the officials responsible,” wrote user Raj Rajput. Another demanded, “Suspend the principal and uproot the Mazar immediately.”

Citizens also expressed alarm over a growing pattern — government schools and other public lands being targeted for religious encroachments under the guise of faith while civic authorities remain passive. The man recording the viral video questioned the administration’s absence: “No municipal corporation official has reached the school yet. Do these children have any rights or not? How can these people enter the school and do this work?

Dainik Bhaskar

**कपूरथला अस्पताल की नेशनल ह्यूमन राइट्स कमीशन ने जांच की:ऑक्सीजन प्लांट बंद, बुजुर्गों के लिए वार्ड नहीं मिला; 10 दिन का टाइम मांगा**

<https://www.bhaskar.com/local/punjab/kapurthala/news/kapurthala-hospital-national-human-rights-commission-investigate-update-135631868.html>

कपूरथला 10 घंटे पहले

कपूरथला के सिविल अस्पताल का निरीक्षण नेशनल ह्यूमन राइट्स कमीशन के स्पेशल मॉनिटर बालकिशन गोयल ने किया। उन्होंने मरीजों को मिलने वाली बुनियादी सुविधाओं की कमी पर गंभीर चिंता व्यक्त की। गोयल ने कहा कि वे अस्पताल में ऑक्सीजन प्लांट के बंद पड़े यूनिट, अधिकारियों का कर्मचारियों के साथ व्यवहार और स्टाफ की कमी से संबंधित विस्तृत रिपोर्ट केंद्र को भेजेंगे।

उन्होंने कपूरथला में प्रस्तावित मेडिकल कॉलेज के निर्माण पर भी चिंता जताई। फंड उपलब्ध होने के बावजूद कॉलेज का निर्माण कार्य शुरू नहीं होने की रिपोर्ट NHRC के चेयरमैन को भेजी जाएगी। सिविल अस्पताल के अधिकारियों ने गोयल को आश्वासन दिया है कि 10 दिनों के भीतर ऑक्सीजन प्लांट सहित अन्य बुनियादी सुविधाओं को सुचारू रूप से शुरू कर दिया जाएगा।

बुजुर्गों के लिए अलग वार्ड की भी व्यवस्था नहीं मिली गोयल ने स्पष्ट किया कि उनके दौरे का मुख्य उद्देश्य यह जांचना था कि कहीं मानवाधिकारों का उल्लंघन तो नहीं हो रहा है। निरीक्षण के दौरान सिविल सर्जन डॉ. हरपाल सिंह, DHO डॉ. राजीव पराशर, ACS डॉ. अनु रतन, डायरेक्टर डॉ. संदीप भोला, DIO डॉ. रणदीप सहोता, SMO इंदु सेठी के साथ स्वास्थ्य विभाग के अन्य अधिकारी भी मौजूद थे।

अस्पताल में बुजुर्गों के लिए अलग वार्ड की व्यवस्था नहीं है, जिससे उन्हें विशेष देखभाल नहीं मिल पा रही है। इसके अलावा अस्पताल में कई अन्य बुनियादी सुविधाओं की कमी है, जिससे मरीजों को परेशानी का सामना करना पड़ रहा है।



Lokmat Times

## **NHRC takes suo moto cognisance of debris collapse on migrant workers in Maharashtra's Nanded**

<https://www.lokmatimes.com/national/nhrc-takes-suo-moto-cognisance-of-debris-collapse-on-migrant-workers-in-maharashtras-nanded/>

<https://www.lokmatimes.com/national/nhrc-takes-suo-moto-cognisance-of-debris-collapse-on-migrant-workers-in-maharashtras-nanded/>

By IANS | Updated: August 8, 2025 19:14 IST

New Delhi, Aug 8 The National Human Rights Commission (NHRC) has taken suo motu cognisance of the reported ...

NHRC takes suo moto cognisance of debris collapse on migrant workers in Maharashtra's Nanded

New Delhi, Aug 8 The National Human Rights Commission (NHRC) has taken suo motu cognisance of the reported death of one man and injuries to three others after debris fell on them while undertaking Pune Municipal Corporation-related drainage work in a trench near Nanded City township in Maharashtra, officials said on Friday.

Taking note of a press report published on Tuesday, the apex human rights body said the contents of the news report, if true, raise a serious issue of violation of the human rights of the victim.

The NHRC issued notices to the Maharashtra Chief Secretary Rajesh Kumar and called for a detailed report on the matter within two weeks.

The report is also expected to include the health status of the injured persons, as well as compensation, if any, paid to the next of kin of the victim.

According to a media report, the incident occurred on July 4 during work carried out under the Japan International Cooperation Agency's River Improvement Project, which involves the construction of new sewage treatment plants and drainage lines in the area.

The project involves the construction of 11 new sewage treatment plants and the laying of new drainage lines to ensure that no untreated sewage is released into the Mula and Mutha rivers.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor

Sakshi Post

## **NHRC takes suo moto cognisance of debris collapse on migrant workers in Maharashtra's Nanded**

<https://www.sakshipost.com/news/nhrc-takes-suo-moto-cognisance-debris-collapse-migrant-workers-maharashtras-nanded-438538>

Aug 08, 2025, 19:10 IST

New Delhi, Aug 8 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognisance of the reported death of one man and injuries to three others after debris fell on them while undertaking Pune Municipal Corporation-related drainage work in a trench near Nanded City township in Maharashtra, officials said on Friday.

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Siyasat

### **NHRC seeks report on Teenmaar Mallanna's remarks against Kavitha**

The NHRC has taken cognisance of the matter and ordered an inquiry, instructing the DGP to investigate the incident and submit a detailed report within the stipulated four-week timeframe.

<https://www.siasat.com/nhrc-seeks-report-on-teenmaar-mallannas-remarks-against-kavitha-3256060/>

Posted by P N Sree Harsha | Published: 8th August 2025 9:03 am IST

Hyderabad: The National Human Rights Commission (NHRC) has directed Telangana's Director General of Police (DGP) Jitender to submit an action-taken report within four weeks regarding controversial comments made by MLC Teenmar Mallanna against fellow BRS MLC K Kavitha.

The commission issued a letter to the DGP after receiving a complaint from advocate Revanth of Mahabubabad.

The complaint alleges that Mallanna made "inappropriate and derogatory remarks" about Kavitha during a public meeting on July 12.

The advocate requested the commission to intervene immediately, stating that the comments were insulting to women.

The NHRC has taken cognisance of the matter and ordered an inquiry, instructing the DGP to investigate the incident and submit a detailed report within the stipulated four-week timeframe.

#### **Complaint against Kavitha at BC Commission**

The Telangana Commission for Backwards Classes chairman, G Niranjan, wrote to Rachakonda police commissioner G Sudheer Babu asking him to 'take necessary action' with regard to the attack by Telangana Jagruthi workers on MLC Chintapandu Naveen Kumar, popularly known as MLC Teenmaar Mallanna, in Medipally of Medchal district on Sunday, July 13.

The MLC's security opened fire in view of the attack on Teenmaar Mallanna, who faced the attack after he passed derogatory remarks about Bharat Rashtra Samithi (BRS) MLC and Telangana Jagruthi president K Kavitha.

The BC Commission wrote to the Rachakonda police commissioner after Teenmaar Mallanna's personal assistant, Bommanaboina Srinivas, lodged a complaint with the commission on Monday, July 14, to take action against Kavitha.

Panchjanya

## दिल्ली में स्कूल के अंदर अवैध मजार, प्रियंक कानूनगो ने वायरल वीडियो पर लिया संज्ञान, कहा- करेंगे कार्रवाई

8 अगस्त 2025

दिल्ली के नंदनगरी में एक स्कूल के अंदर अवैध मजार बनाने का मामला सामने आया है। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने शुक्रवार (8 अगस्त) को सोशल मीडिया पर वायरल हो रही वीडियो को एक्स पर साझा करते हुए इस घटना की जानकारी दी। उन्होंने स्कूल के अंदर बनाई गई अवैध मजार को हटवाने के लिए सख्त कार्रवाई करने को कहा है। कानूनगो ने अपनी पोस्ट में लिखा, “यह गलत है। इस संबंध में डिटेल्स ईमेल करिये, हटवाने के लिए कार्रवाई करेंगे।”

क्या ये बच्चों के अधिकारों पर अतिक्रमण नहीं है?

सोशल मीडिया पर वायरल हो रहा वीडियो बी4 नंदनगरी के नगर निगम प्राथमिक विद्यालय का है। बताया जा रहा है कि स्कूल के प्ले ग्राउंड के अंदर रातों रात अवैध मजार बना दी गई। झोड़ वाले पीर बाबा का उसे नाम दे दिया गया। वीडियो में एक मुस्लिम शख्स और कुछ महिलाएं मजार के पास खड़े हुए दिखाई दे रहे हैं। इस वीडियो को प्रीत सिरोही ने अपने एक्स अकाउंट पर शेयर किया है, जो देखते ही देखते वायरल हो गया है। वीडियो बनाने वाले व्यक्ति का कहना है, “स्कूल के अंदर चल रहे पाखंड की किसी को भी खबर नहीं है। अभी तक नगर निगम का कोई भी अधिकारी स्कूल में नहीं पहुंचा है। मैं मानवाधिकार के अधिकारियों से पूछ रहा हूं, क्या इन बच्चों के कोई अधिकार हैं या नहीं। क्या ये बच्चों के अधिकारों पर अतिक्रमण नहीं है? ये लोग कैसे स्कूल में घुसकर ये काम कर सकते हैं।”

‘प्रिंसिपल को सस्पेंड करो और मजार उखाड़ फेंको’

स्कूल के अंदर अवैध मजार बनाने पर यूजर्स ने आक्रोश व्यक्त किया है और इस मामले में कड़ी कार्रवाई की मांग की है। राज राजपूत नाम के यूजर ने लिखा, “ये एमसीडी के अधिकारियों की लापरवाही का नतीजा है, जिसकी वजह से दिल्ली में अवैध ढांचे बना दिए जाते हैं। इसके जिम्मेदार अधिकारियों पर भी कार्रवाई होनी चाहिए।” एक अन्य यूजर ने इस पर अपनी प्रतिक्रिया व्यक्त करते हुए लिखा कि स्कूल के प्रिंसिपल को सस्पेंड करो और मजार उखाड़ फेंको। वहीं योगेश रावत लिखते हैं, “रातों रात चमत्कार की इच्छा रखने वाले भी यहां पहुंचने लगे हैं, भाई पहले इनका कोई इलाज ढूंढो।”

Hindustan Times

## **NHRC notice to UP govt, DGP over drowning of 3 children in 6-foot deep pit in Meerut**

<https://www.hindustantimes.com/india-news/nhrc-notice-to-up-govt-dgp-over-drowning-of-3-children-in-6-foot-deep-pit-in-meerut-101754663353303.html>

PTI | Updated on: Aug 08, 2025 07:59 pm IST

New Delhi, The NHRC on Friday said it has issued notices to the Uttar Pradesh government and the state's police chief over reports that three children drowned in a 6-foot deep pit allegedly left open by a builder at a construction place in Meerut district.

NHRC notice to UP govt, DGP over drowning of 3 children in 6-foot deep pit in Meerut

The rights panel said it has taken suo motu cognisance of the media report that three children, aged 8-9 years, died due to drowning in a six-foot-deep pit left open by a builder during the construction of a building in a newly developed colony in Meerut district of Uttar Pradesh on August 3.

Reportedly, they fell into the pit when they were on their way back from a shop after buying chocolate, it said.

Therefore, the NHRC has issued notices to the chief secretary and the Uttar Pradesh director general of police, seeking a detailed report in two weeks. It is expected to include the status of the investigation of the case as well as compensation, if any, provided to the next of kin of the victims, the statement said.

According to the media report, the builder dug a six-foot-deep pit about 40 days ago in the colony and left it open. The pit was filled with rainwater, it said.

In a separate statement, the NHRC said it has taken suo motu cognisance of a media report that one worker died and three got injured when debris fell on them while undertaking Pune Municipal Corporation-related drainage work in a trench near Nanded City township in Maharashtra.

Reportedly, the incident happened on July 4, it said.

The rights panel has issued a notice to Maharashtra chief secretary, seeking a detailed report in two weeks.

According to the media report, the work was part of the Japan International Cooperation Agency River Improvement project, which includes building new sewage treatment plants and drainage lines in the area, the statement said.

This article was generated from an automated news agency feed without modifications to text.



Millennium Post

**NHRC seeks report on death of 3 children in UP's Meerut**

<https://www.millenniumpost.in/nation/oppn-mps-protest-against-sir-vote-theft-in-parliament-complex-622323>

BY MPost9 Aug 2025 12:25 AM

MPost9 Aug 2025 12:25 AM

New Delhi: The National Human Rights Commission (NHRC) has sought a report from the Uttar Pradesh government and the state's police chief within two weeks regarding the deaths of three children who fell into an open pit in Meerut district. The apex human rights body took suo motu cognisance of a media report stating that three children, aged 8-9 years, drowned after falling into a six-feet-deep pit allegedly left open by a builder during the construction of a building in a newly developed colony in Meerut on August 3. Reportedly, the children were returning from a shop after buying chocolates when the incident occurred.

## Social News

### **NHRC seeks report on death of 3 children in UP's Meerut**

<https://www.socialnews.xyz/2025/08/08/nhrc-seeks-report-on-death-of-3-children-in-ups-meerut/>

Posted By: [Gopi](#) August 8, 2025

New Delhi, Aug 8 (SocialNews.XYZ) The National Human Rights Commission (NHRC) has sought a report from the Uttar Pradesh government and the state's police chief within two weeks regarding the deaths of three children who fell into an open pit in Meerut district.

The apex human rights body took suo motu cognisance of a media report stating that three children, aged 8-9 years, drowned after falling into a six-feet-deep pit allegedly left open by a builder during the construction of a building in a newly developed colony in Meerut on August 3.

Reportedly, the children were returning from a shop after buying chocolates when the incident occurred.

In a press statement, the NHRC said that the contents of the press report, if true, raise a serious violation of the human rights of the victim children.

It issued notices to the Uttar Pradesh Chief Secretary and the Director General of Police (DGP) calling for a detailed report on the matter within two weeks, including the status of the investigation of the case as well as compensation, if any, provided to the next of kin of the victims.

According to the media report, published on August 5, the builder dug a six-feet-deep pit about 40 days ago in the colony and left it open. The pit had since been filled with rainwater.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

News on Air

## NHRC Issues Notice to UP Govt Over Death of Three Children in Open Pit Incident

<https://www.newsonair.gov.in/nhrc-issues-notice-to-up-govt-over-death-of-three-children-in-open-pit-incident/>



The National Human Rights Commission (NHRC) has issued notices to the Chief Secretary and the Director General of Police of Uttar Pradesh over the death of three children after falling into an open pit in Meerut. NHRC has called for a detailed report on the matter within two weeks.



insamachar

## **NHRC ने उत्तर प्रदेश के मेरठ जिले में एक खुले गड्ढे में गिरने से तीन बच्चों की मौत की खबर पर स्वयं संज्ञान लिया**

<https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-the-news-of-death-of-three-children-due-to-falling-in-an-open-pit-in-meerut-district-of-uttar-pradesh/>

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने एक मीडिया रिपोर्ट के आधार पर स्वयं संज्ञान लिया है, जिसमें यह उल्लेख किया गया है कि 3 अगस्त, 2025 को उत्तर प्रदेश के मेरठ जिले की एक नवविकसित कॉलोनी में निर्माणाधीन भवन स्थल पर एक बिल्डर द्वारा खुला छोड़ा गया छह फुट गहरा गड्ढा तीन बच्चों की मृत्यु का कारण बना। मृतक बच्चों की आयु लगभग 8 से 9 वर्ष के बीच थी। यह दुर्घटना उस समय हुई जब वे बच्चे चॉकलेट खरीदने के बाद दुकान से लौट रहे थे और गड्ढे में गिरकर डूब गए।

आयोग का मानना है कि यदि मीडिया में प्रकाशित यह रिपोर्ट तथ्यात्मक रूप से सत्य है, तो यह घटना संबंधित बच्चों के मानवाधिकारों के गंभीर उल्लंघन का मामला है।

इस आधार पर आयोग ने उत्तर प्रदेश सरकार के मुख्य सचिव तथा राज्य के पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत करने को कहा है।

इसमें मामले की जांच की स्थिति और पीड़ितों के परिजनों को दिए गए मुआवजे (यदि कोई हो) का विवरण शामिल होना अपेक्षित है।

5 अगस्त, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार बिल्डर ने लगभग 40 दिन पहले कॉलोनी में छह फुट गहरा गड्ढा खोदकर उसे खुला छोड़ दिया था। गड्ढे में बारिश का पानी भरा हुआ था।

Dainik Bhaskar

## सिवालखास मामले की दिल्ली तक गूंज, एनएचआरसी ने लिया संज्ञान:मामले को गंभीर मानते हुए यूपी के मुख्य सचिव व डीजीपी को नोटिस भेजा

मेरठ 1 घंटे पहले

मेरठ के सिवालखास में हुई तीन बच्चों की मौत के मामले की दिल्ली तक गूंज पहुंची है। इस घटना का राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। आयोग ने इस प्रकरण को बच्चों के मानवाधिकारों का खुला उल्लंघन मानते हुए यूपी के मुख्य सचिव व डीजीपी को तलब किया है और पूरे मामले की विस्तृत रिपोर्ट दो सप्ताह के भीतर प्रस्तुत करने के निर्देश दिए हैं। एनएचआरसी के इस एक्शन के बाद खलबली मची है। शासन ने भी सिवालखास की घटना से जुड़ा पूर्ण विवरण मांग लिया है।

यह है तीन बच्चों की मौत का मामला

सिवालखास के रहने वाले तीन बच्चे मानवी (9), शिवांश (8) व रितिक (8) रविवार को संदिग्ध परिस्थितियों में लापता हो गए। तीनों को ग्रामीणों ने दर्जनभर गांव तक ढूंढा लेकिन कुछ पता नहीं चला। अगले दिन यानि सोमवार सुबह साढ़े छह बजे तीनों बच्चों के शव एक प्लॉट में तैरते मिले। पुलिस ने पोस्टमार्टम कराया। शुरुआती छानबीन में बच्चों की मौत का कारण पानी में डूबना बताया गया लेकिन जैसे ही पोस्टमार्टम रिपोर्ट आई, अफसरों की नींद उड़ गई।

मानवी के गले की एक हड्डी में फ्रेक्चर था। इसके अलावा उसकी गर्दन, कान व छाती पर भी चोट के निशान मिले। सवाल खड़े हुए कि अगर डूबकर ही मौत हुई है तो मानवी को इतनी गंभीर चोट कैसे लगी। इसके बाद परिवार ने बच्चों की हत्या का आरोप लगा दिया। कई दिन बीतने के बाद भी पुलिस किसी नतीजे पर नहीं पहुंची और अफसरों ने भी पूरे मामले पर चुप्पी साध ली।

एनएचआरसी की ओर से जारी हुआ नोटिस

सिवालखास की वारदात चर्चा में है। दैनिक भास्कर ने भी उनकी आवाज को उठाने का काम किया है। अब राष्ट्रीय मानाधिकार आयोग ने इसका संज्ञान लिया है। आयोग ने टिप्पणी की है कि सिवालखास की घटना बच्चों के मानवाधिकारों का खुला उल्लंघन है।

डीजीपी-मुख्य सचिव रिपोर्ट संग तलब

सिवालखास की घटना हत्या है या हादसा, भले ही मेरठ पुलिस इसको लेकर किसी नतीजे पर नहीं पहुंच पा रही हो लेकिन एनएचआरसी ने इसे गंभीरता से लिया है। उन्होंने उत्तर प्रदेश के मुख्य सचिव व डीजीपी को संयुक्त रूप से एक नोटिस जारी करते हुए दो सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत करने को कहा है।

जांच-मुआवजे से जुड़ी भी मांगी जानकारी

दो सप्ताह के भीतर शासन को जो रिपोर्ट तैयार कर भेजनी है, उसमें जांच की स्थिति पर तो जवाब देना ही है, साथ ही परिजनों को दी गई सरकारी सहायता अथवा मुआवजे का विवरण भी मांगा गया है। शासन से

पत्राचार शुरू कर दिया गया है। हाईकमान से फरमान जारी होने के बाद अफसरों में खलबली मची है। वह इस मामले पर किसी भी तरह की टिप्पणी से बच रहे हैं।

Amrit Vichar

**मेरठ में तीन बच्चों के डूबने के मामले में एनएचआरसी ने उठाया बड़ा कदम, UP को भेजा नोटिस, जानें क्यों...**

<https://www.amritvichar.com/article/549362/nhrc-took-a-big-step-in-the-case-of-drowning-of-three-children-in-meerut--sent-notice-to-up--know-why->

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नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के मेरठ जिले में इस माह के शुरू में गहरे गड्ढे में तीन बच्चों के डूबने के मामले में राज्य सरकार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह में रिपोर्ट तलब किया है। आयोग ने शुक्रवार को एक विज्ञप्ति में कहा कि उसने इस मामले में मीडिया में प्रकाशित खबरों का संज्ञान लेते हुए यह कदम उठाया है।

पांच अगस्त को प्रकाशित मीडिया की रिपोर्ट के अनुसार वहां विकसित हो रही एक कॉलोनी में भवन निर्माता ने लगभग 40 दिन पहले छह फुट गहरा गड्ढा खोदकर खुला छोड़ दिया था और उसमें बारिश का पानी भरा था। तीन अगस्त को वे तीनों बच्चे एक दुकान से चॉकलेट खरीदकर वापस आ रहे थे और पानी भरे उस गड्ढे में गिर कर डूब गये। उनकी उम्र आठ से नौ साल के बीच थी।

आयोग ने कहा है कि यदि समाचार रिपोर्ट सत्य है, तो यह पीड़ित बच्चों के मानवाधिकारों के उल्लंघन का एक गंभीर मुद्दा है। आयोग ने राज्य के अधिकारियों को नोटिस भेज कर दो सप्ताह में मामले पर विस्तृत रिपोर्ट तलब की है। आयोग ने रिपोर्ट में मामले की जांच की स्थिति बनाये जाने को कहा है। नोटिस में यह भी पूछा गया है कि क्या पीड़ितों के परिजनों को कोई मुआवजा आदि दिया गया है।